

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
OPAL LUXURY TIME PRODUCTS LTD**

RELEVANT PARTICULARS

1.	Name of corporate debtor	Opal Luxury Time Products Ltd
2.	Date of incorporation of corporate debtor	10th February, 2007
3.	Authority under which corporate debtor is incorporated / registered	Registration of Companies, Pune Registration No. :- 129597
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L33309PN2007PLC129597
5.	Address of the registered office and principal office (if any) of corporate debtor	Unit No. 5, Dangat Patil Nagar, S. No. 82/3, Shivane, off NDA Road, Shivane, Pune – 411 023
6.	Insolvency commencement date in respect of corporate debtor	03rd August, 2021 (As per order of NCLT dated 03rd August, 2021 in CP (IB) 1332/MB/2020) (Order received on 11/08/2021)
7.	Estimated date of closure of insolvency resolution process	29th January, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vithal M. Dahake, IBBI/IPA-003/IP-N000117/2017-2018/11296
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Vithal Madhukar Dahake, 603 Neelgiri Apartments, Aba Karmarkar Marg, Yashodham, Goregaon-East, Mumbai, 400-013. Email Id:- vm.dahake@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Unit No. 5, Dangat Patil Nagar, S. No. 82/3, Shivane, off NDA Road, Shivane, Pune – 411 023. Email Id:- opalluxurytime@gmail.com
11.	Last date for submission of claims	25th August, 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es) – NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link:- https://ibbi.gov.in/home/downloads Physical Address:- As in (10) above

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Opal Luxury Time Products Limited vide order no. CP (IB) 1332/MB/2020 dated 03rd August, 2021; copy made ready on 11th August, 2021.

The creditors of Opal Luxury Time Products Limited are hereby called upon to submit their claims with proof on or before 24th August, 2021 to the interim resolution professional at the corporate office address mentioned against entry No. 10.

[The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.]

The submission of proof of claim is to be made in accordance with Chapter VI of the Insolvency and Bankruptcy Board of India (Insolvency Resolution process for Corporate Person) Regulation, 2016.

The proof of claims is to be submitted by way of the following specified forms along with affidavit and documentary proof in support of claim:-

- 1) Form B:- For claims by operational creditor except workman & Employees,
 - 2) Form C:- For claims by Financial Creditor,
 - 3) Form D:- for claims by Workmen or an Employees,
 - 4) Form E:- For claims Authorised Representative of Workmen and Employees,
 - 5) Form F:- For claims by Creditor (Other than Financial Creditors and operational Creditors)
- Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Date:- 11th August, 2021

Place:- Pune

Mr. Vithal M. Dahake,
Interim Resolution Professional
IBBI/IPA-003/IP-N000117/2017-2018/11296